DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-II

MEETING NO. 6/81 DATED 01.11.2018

Please Note

(i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in

(ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.

(iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.

(iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.

(v) Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

The Meeting No. 6/81 dated 01.11.2018 of Norms Committee-II for the year 2018-19 was held under the Chairmanship of Shri R.P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S.K. Bhatnagar, Dy. IA	MOS
2.	Shri K.S. Sodhi, AD	MSME
3.	Shri Sundeep Chauhan, DO	DIPP
4.	Shri V.C. Agarwal, Consultant (TEC-3)	DGFT
5.	Shri Shaish Kumar, Consultant (TEC-1)	DGFT
6.	Shri Mayank Krishna, AD	EEPC
7.	Shri Randheep Thakur, DDG	DGFT
8.	Srhri Chandrakanth Reddy Mallu, Astt. DGFT	DGFT
9.	Shri Vinod Kumar Kashyap, FTDO	DGFT

MEETING NUMBER : 6/81-ALC2/2018 **MEETING DATE** : 01.11.2018

1	**Case No.:8/10/81-ALC2/2014**	Party Name: VEM TECHNOLOGIES PVT LTD.	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00265/AM15/	RLA File :09/24/040/00640/AM13/	Lic.No/Date:0910055685 08.04.2013	Defer Date: 29.11.2018
	Decision: Committee considered the case and noted that this case is already included in the list of pending cases to be referred to MeitY. D.O. reminder from DGFT to MeitY is being issued. The case stands deferred.			

2	**Case No.:6/24/81-ALC2/2013**	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00394/AM14/	RLA File :04/24/040/00192/AM14/	Lic.No/Date:0410152322 27.11.2013	Defer Date: 29.11.2018
	Decision: Committee considered the case and noted that this case is pending with DoT since 13.02.2014. Accordingly, Committee decided to send a D.O. reminder from DGFT to DoT to expedite the matter. The case stands deferred.			

3	**Case No.:7/24/81-ALC2/2013**	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00395/AM14/	RLA File :04/24/040/00193/AM14/	Lic.No/Date:0410152323 27.11.2013	Defer Date: 29.11.2018
	Decision: Committee considered the case and noted that this case is pending with DoT since 13.02.2014. Accordingly, Committee decided to send a D.O. reminder from DGFT to DoT to expedite the matter. The case stands deferred.			

4	**Case No.:16/6/81-ALC2/2014**	Party Name: LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00170/AM15/	RLA File :05/23/040/00004/AM15/	Lic.No/Date:0510386026 08.05.2014	Defer Date: 29.11.2018
	Decision: Committee considered the case and noted that this case is pending with DoT since 13.06.2014. Accordingly, Committee decided to send a D.O. reminder from DGFT to DoT to expedite the matter. The case stands deferred.			

5	**Case No.:25/13/81-ALC2/2014**	Party Name: JUPITER SOLAR POWER LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00441/AM15/	RLA File :02/24/040/00090/AM15/	Lic.No/Date:0210204856 25.08.2014	Defer Date: 29.11.2018
	Decision: Committee considered the case and noted that this case is pending with MNRE since 19.11.2014, no response received inspite of reminder dated 05.08.2016. Accordingly, Committee decided to send a D.O. reminder from DGFT to MNRE to expedite the matter.			

	The case stands deferred.

6	**Case No.:29/5/81-ALC2/2018**	Party Name: CEE DEE METAL ALLOYS (P) LTD,	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00237/AM19/	RLA File :07/24/040/00202/AM15/	Lic.No/Date:0710106634 05.09.2014	
	Decision: Committee considered the agenda and decided to **ratify** the norms for the above AA allowing the wastage of 2% as per recommendation of the MSME representative present in the meeting. RA concerned may take suitable consequential action accordingly.			

7	**Case No.:10/23/81-ALC2/2015**	Party Name: URETHANE ELASTOMERS	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00485/AM16/	RLA File :04/24/040/00199/AM15/	Lic.No/Date:0410159708 11.11.2014	

Decision: Committee considered the agenda and noted that party has requested for approval of the adhoc norms on the Net to Net basis. Accordingly, Committee decided to **ratify** the norms for the above AA as per recommendation of Consultant (TEC-1) allowing the inputs as under :

Import Item	**Quantity allowed**	
Import Item No.1	9302Kg	Party will account for 10600Kg PV compound in the export product.
Import Item No.2	1298Kg	
Import item No.3 to 6	Net to Net Basis	

RA concerned may take suitable consequential action accordingly.

8	**Case No.:2/1/81-ALC2/2015**	Party Name: JUPITER SOLAR POWER LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00002/AM16/	RLA File :02/24/040/00219/AM15/	Lic.No/Date:0210205584 19.02.2015	Defer Date: 29.11.2018
	Decision: Committee considered the case and noted that this case is pending with MNRE since 17.04.2015, no response received inspite of reminder dated 05.08.2016. Accordingly, Committee decided to send a D.O. reminder from DGFT to MNRE to expedite the matter. The case stands deferred.			

9	**Case No.:7/5/81-ALC2/2015**	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00107/AM16/	RLA File :07/24/040/00470/AM15/	Lic.No/Date:0710108018 15.04.2015	Defer Date: 29.11.2018
	Decision: Committee considered the case and noted that this case is pending with MNRE since 18.06.2015, no response received inspite of reminder dated 05.08.2016. Accordingly,			

	Committee decided to send a D.O. reminder from DGFT to MNRE to expedite the matter. The case stands deferred.

10	**Case No.:12/13/81-ALC2/2015**	Party Name: JUPITER SOLAR POWER LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00245/AM16/	RLA File :02/24/040/00033/AM16/	Lic.No/Date:0210205883 12.06.2015	Defer Date: 29.11.2018
	Decision: Committee considered the case and noted that this case is pending with MNRE since 06.10.2015, no response received inspite of reminder dated 05.08.2016. Accordingly, Committee decided to send a D.O. reminder from DGFT to MNRE to expedite the matter. The case stands deferred.			

11	**Case No.:102/5/81-ALC2/2018**	Party Name: PESHWA ENGINEERING & WIRE COMPANY	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00310/AM19/	RLA File :52/24/040/00018/AM16/	Lic.No/Date:5210041555 24.06.2015	
	Decision: Committee considered the agenda and decided to **ratify** the norms for the above AA allowing the wastage of 1% as per recommendation of the MSME representative present in the meeting. RA concerned may take suitable consequential action accordingly.			

12	**Case No.:30/5/81-ALC2/2018**	Party Name: CEE DEE METAL ALLOYS (P) LTD,	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00238/AM19/	RLA File :07/24/040/00101/AM16/	Lic.No/Date:0710108423 25.06.2015	
	Decision: Committee considered the agenda and decided to **ratify** the norms for the above AA allowing the wastage of 2% as per recommendation of the MSME representative present in the meeting. RA concerned may take suitable consequential action accordingly.			

13	**Case No.:43/5/81-ALC2/2018**	Party Name: ELEC STEEL PROCESSING INDUSTRIES	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00251/AM19/	RLA File :34/24/040/00088/AM16/	Lic.No/Date:3410041323 26.06.2015	
	Decision : Committee considered the agenda and decided to **ratify** the norms for the above AA as per recommendation of the MoS representative present in the meeting as under : 1. Quantity of import item is allowed as 1.015kg/kg content in the export product 2. "Relevant thickness and grade" to conform in import and export. RA concerned may take suitable consequential action accordingly.			

14	**Case No.:42/5/81-ALC2/2018**	Party Name: ELEC STEEL PROCESSING INDUSTRIES	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**

HQ File :01/81/050/00250/AM19/	RLA File :34/24/040/00115/AM16/	Lic.No/Date:3410041382 20.07.2015	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above AA as per recommendation of the MoS representative present in the meeting as under :

3. Quantity of import item is allowed as 1.015kg/kg content in the export product
4. "Relevant thickness and grade" to conform in import and export.

RA concerned may take suitable consequential action accordingly.

	Case No.:41/5/81-ALC2/2018	Party Name: ELEC STEEL PROCESSING INDUSTRIES	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00249/AM19/	RLA File :34/24/040/00131/AM16/	Lic.No/Date:3410041418 30.07.2015	

15 **Decision :** Committee considered the agenda and decided to **ratify** the norms for the above AA as per recommendation of the MoS representative present in the meeting as under :

1. Quantity of import item is allowed as 1.015kg/kg content in the export product
2. "Relevant thickness and grade" to conform in import and export.

RA concerned may take suitable consequential action accordingly.

	Case No.:46/5/81-ALC2/2018	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
16	HQ File :01/81/050/00254/AM19/	RLA File :10/80/040/00054/AM16/	Lic.No/Date:1010059308 11.11.2015	Defer Date: 29.11.2018

Decision: Committee considered the agenda and noted that case has been referred to MeitY for comments. Committee decided to await comments and defer the case.

	Case No.:27/15/81-ALC2/2017	Party Name: TRANSFORMERS & RECTIFIERS (INDIA) LTD	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
17	HQ File :01/81/050/00310/AM18/	RLA File :08/24/040/00216/AM16/	Lic.No/Date:0810136801 29.12.2015	

Decision: Committee considered the agenda and decided to **ratify** the norms for the above AA on repeat basis with AA No.0810135865 dated 17.08.2015 as per DHI UO No. 3(8)/2018-TW-HEI dated 30.10.2018.

RA concerned may take suitable consequential action accordingly.

	Case No.:108/3/81-ALC2/2018	Party Name: TE CONNECTIVITY INDIA PVT LTD,	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
18	HQ File :01/81/050/00185/AM19/	RLA File :07/24/040/00392/AM16/	Lic.No/Date:0710109449 25.02.2016	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that item of import is "Resin" and no specific inputs are required from MeitY. Hence, Committee decided to withdraw the case form MeitY and to **ratify** the norms for the above AA as per recommendations of Consultant(TEC-1) as under :

1. Quantity of import item No. 1 is allowed with wastage of 2%.
2. Word "Nylon" may be suffixed with the description of the import item as the description as per application appears to be trade name.

RA concerned may take suitable consequential action accordingly.

	Case No.:7/5/81-ALC2/2016	Party Name: STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00040/AM17/	RLA File :04/24/040/00273/AM16/	Lic.No/Date:0410161766 01.04.2016	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to **ratify** the norms for the above AA as per recommendation of the MSME representative present in the meeting as under :

19 1.

Sl. No.	Import Item Name	Qty allowed in Kg	%wastage allowed with 2/3rd recovery
1	AL SHEET EN AW 5052 H22 2mmThkx1000mmx2300mm Part No. : B3D 824639C (42 Nos)	422Kg	14.5%
2	AL SHEET EN AW 5052 H22 2mmThkx1000mmx2300mm Part No. : B3D 821973B (11 Nos)	101Kg	22.3%
3	AL SHEET EN AW 5052 H22 2mmThkx1000mmx2300mm Part No. : B3D 824635B (100 Nos)	8.83 Kg	26.9%
4	AL SHEET EN AW 5052 H22 2mmThkx1000mmx2300mm Part No. : B3D 824637C (200 Nos)	2082 Kg	11.8%
5	AL SHEET EN AW 5052 H22 2mmThkx1000mmx2300mm Part No. : B3D 824638B (71 Nos)	708 Kg	15.2%
6	AL SHEET EN AW 5052 H22 1.0mmThkx1000mmx1850mm Part No. :B3D 821968C (134 Nos)	521 Kg	17.8%
7	AL SHEET EN AW 5052 H22 1.0mmThkx1000mmx1850mm Part No. :B3D 821969C (77 Nos)	297 Kg	18.8%
8	AL SHEET EN AW 5052 H22 2.0mmThkx1250mmx1650mm Part No. : 824636C (500 Nos)	4423 Kg	16%

2. Import Items 9 to 19 are allowed on Net to Net basis with accountability clause as per GN-4 of the Engineering Product.

RA concerned may take suitable consequential action accordingly.

20	**Case No.:2/17/81-ALC2/2016**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Deferred**
	HQ File :01/81/050/00337/AM17/	RLA File :11/24/040/00002/AM17/	Lic.No/Date:1110028230 22.09.2016	

Decision: Committee considered the agenda and decided to fix norms on file as per DHI comments to be received. The case stands deferred.

21	**Case No.:29/20/81-ALC2/2016**	Party Name: MAURIA UDYOG LTD	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00462/AM17/	RLA File :05/24/040/00365/AM17/	Lic.No/Date:0510400508 28.11.2016	

Decision: Committee considered the agenda and decided to **ratify** the norms for the above AA as per Consultant (TEC-3) recommendation as under :

1. Quantity of import item No.1 is allowed with wastage of 10%.
2. Quantity of import item No.2 is allowed with 'Nil' wastage as applied.
3. Quantity of import item No.3 is allowed with wastage of 7%.

RA concerned may take suitable consequential action accordingly.

22	**Case No.:41/22/81-ALC2/2016**	Party Name: VEDANTA LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00546/AM17/	RLA File :05/24/040/00477/AM17/	Lic.No/Date:0510401091 05.01.2017	Defer Date: 29.11.2018

Decision: Committee considered the agenda and noted that case was referred to Min. of Mines for comments. As per NC decision dated 10.10.2018 file has been referred to Consultant (TEC-3) on 30.10.2018 for comments. Committee decided to await comments and defer the case.

23	**Case No.:26/23/81-ALC2/2016**	Party Name: VEDANTA LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00573/AM17/	RLA File :05/24/040/00503/AM17/	Lic.No/Date:0510401264 12.01.2017	Defer Date: 29.11.2018

Decision: Committee considered the agenda and noted that case was referred to Min. of Mines for comments. As per NC decision dated 10.10.2018 file has been referred to Consultant (TEC-3) on 30.10.2018 for comments. Committee decided to await comments and defer the case.

24	**Case No.:4/2/81-ALC2/2017**	Party Name: ATC PRECISION COMPONENTS P LTD	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00004/AM18/	RLA File :05/23/040/00496/AM17/	Lic.No/Date:0510401808 01.03.2017	Defer Date: 29.11.2018

Decision: Committee noted that deficiency letter seeking certain information sent to firm on

09.10.2018, however, no reply received. Committee decided to send final reminder to firm and defer the case.

25	**Case No.:8/19/81-ALC2/2017**	Party Name: THERMO CABLES LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00381/AM18/	RLA File :09/24/040/00498/AM17/	Lic.No/Date:0910064738 01.03.2017	Defer Date: 29.11.2018

Decision: Committee decided to ask the firm to submit the information on point 12 of the standard deficiency format as per advice of DIPP representative. The case stands deferred.

26	**Case No.:37/3/81-ALC2/2017**	Party Name: R.R.KABEL LIMITED,	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00071/AM18/	RLA File :03/95/040/00450/AM17/	Lic.No/Date:0310811810 14.03.2017	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above AA as per Consultant (TEC-3) recommendation as under :

1. Description of export item may be specified as per Annexure-A.
2. Quantity of import item No.1 to 3 is allowed as applied for.
3. Item No.4: Words "Cross-linkable for EVA" be pre-fixed with description.

RA concerned may take suitable consequential action accordingly.

27	**Case No.:2/3/81-ALC2/2017**	Party Name: JINDAL QUALITY TUBULAR LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00036/AM18/	RLA File :05/23/040/00594/AM17/	Lic.No/Date:0510401960 15.03.2017	Defer Date: 29.11.2018

Decision: Committee considered the agenda and noted that case was referred to Consultant (TEC-1) for comments. File was returned during the meeting stating that case not relates to Consultant (TEC-1). Committee decided to refer the case to Consultant (TEC-3) for comments and defer the case.

28	**Case No.:12/4/81-ALC2/2017**	Party Name: VINEY CORPORATION LTD.	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00091/AM18/	RLA File :05/24/040/00642/AM17/	Lic.No/Date:0510402093 30.03.2017	Defer Date: 29.11.2018

Decision: Committee noted that reply of the firm has been referred to MeitY for comments. Committee decided to await comments and defer the case.

29	**Case No.:22/5/81-ALC2/2017**	Party Name: SHREE-JI POWERLINES	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00128/AM18/	RLA File :03/95/040/00966/AM17/	Lic.No/Date:0310812251 30.03.2017	Defer Date: 29.11.2018

Decision: Committee considered the agenda and noted that reply of the firm has been referred to Consultant (TEC-3). Committee decided to await comments and defer the case.

	Case No.:23/5/81-ALC2/2017	Party Name: SHREE-JI POWERLINES	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
30	HQ File :01/81/050/00129/AM18/	RLA File :03/95/040/00967/AM17/	Lic.No/Date:0310812250 30.03.2017	Defer Date: 29.11.2018

Decision: Committee considered the agenda and noted that reply of the firm has been referred to Consultant (TEC-3). Committee decided to await comments and defer the case.

	Case No.:17/9/81-ALC2/2017	Party Name: NITSON AND AMITSU BUILDING SYSTEMS PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
31	HQ File :01/81/050/00188/AM18/	RLA File :05/24/040/00053/AM18/	Lic.No/Date:0510402502 09.05.2017	Defer Date: 29.11.2018

Decision: Committee considered the agenda and as per advice of Consultant (TEC-3) decided to allow the personal hearing to the firm and defer the case.

	Case No.:36/17/81-ALC2/2017	Party Name: REEP INDUSTRIES PVT.LTD.	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
32	HQ File :01/81/050/00346/AM18/	RLA File :04/24/040/00017/AM18/	Lic.No/Date:0410163091 11.05.2017	Defer Date: 29.11.2018

Decision: Committee considered the agenda and noted that as per NC decision dated 10.10.2018 file has been referred to Consultant (TEC-3) on 30.10.2018 for comments. Committee decided to await comments and defer the case.

	Case No.:7/19/81-ALC2/2017	Party Name: THERMO CABLES LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
33	HQ File :01/81/050/00380/AM18/	RLA File :09/24/040/00608/AM17/	Lic.No/Date:0910065102 26.05.2017	Defer Date: 29.11.2018

Decision: Committee considered the agenda and noted that as per NC decision dated 10.10.2018 file has been referred to Consultant (TEC-3) on 30.10.2018 for comments. Committee decided to await comments and defer the case.

	Case No.:22/9/81-ALC2/2017	Party Name: VEDANTA LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
34	HQ File :01/81/050/00193/AM18/	RLA File :05/24/040/00117/AM18/	Lic.No/Date:0510403068 08.06.2017	Defer Date: 29.11.2018

Decision: Committee considered the agenda and noted that case was referred to Min. of Mines for comments. As per NC decision dated 10.10.2018 file has been referred to Consultant (TEC-3) on 30.10.2018 for comments. Committee decided to await comments and defer the case.

35	**Case No.:5/9/81-ALC2/2017**	Party Name: BBM ACOUSTIC INDIA PVT.LTD	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00176/AM18/	RLA File :31/83/040/00028/AM18/	Lic.No/Date:3110066779 09.06.2017	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that as per NC decision dated 10.10.2018 file has been referred to Consultant (TEC-3) on 30.10.2018 for comments. Committee decided to await comments and defer the case.			

36	**Case No.:9/10/81-ALC2/2017**	Party Name: TECHNO TRAK ENGINEERS	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00234/AM18/	RLA File :31/83/040/00042/AM18/	Lic.No/Date:3110066784 15.06.2017	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that as per NC decision dated 10.10.2018 file has been referred to Consultant (TEC-3) on 30.10.2018 for comments. Committee decided to await comments and defer the case.			

37	**Case No.:6/15/81-ALC2/2017**	Party Name: VERSATILE CARD TECHNOLOGY PVT LTD	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00289/AM18/	RLA File :04/24/040/00064/AM18/	Lic.No/Date:0410163275 27.06.2017	Defer Date: 29.11.2018
	Decision: Committee noted that reply of the firm has been referred to MeitY for comments on 17.07.2018. Committee decided to await comments and defer the case.			

38	**Case No.:5/15/81-ALC2/2017**	Party Name: JAYACHANDRAN INDUSTRIES PVT LTD,	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00288/AM18/	RLA File :32/24/040/00015/AM18/	Lic.No/Date:3210078222 24.07.2017	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that as per NC decision dated 10.10.2018 file has been referred to Consultant (TEC-3) on 30.10.2018 for comments. Committee decided to await comments and defer the case.			

39	**Case No.:12/15/81-ALC2/2017**	Party Name: CONNECTRIX INDIA PVT. LTD.	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00295/AM18/	RLA File :03/94/040/00357/AM18/	Lic.No/Date:0310814797 24.07.2017	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that as per NC decision dated 10.10.2018 file has been referred to Consultant (TEC-3) on 30.10.2018 for comments. Committee decided to await comments and defer the case.			

40	**Case No.:1/19/81-ALC2/2017**	Party Name: TECHNO TRAK ENGINEERS	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00374/AM18/	RLA File :31/83/040/00062/AM18/	Lic.No/Date:3110066831 08.08.2017	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that as per NC decision dated 10.10.2018 file has been referred to Consultant (TEC-3) on 30.10.2018 for comments. Committee decided to await comments and defer the case.			

41	**Case No.:35/17/81-ALC2/2017**	Party Name: R.R.KABEL LIMITED,	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00345/AM18/	RLA File :03/95/040/00815/AM16/	Lic.No/Date:0310815094 09.08.2017	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that as per NC decision dated 10.10.2018 file has been referred to Consultant (TEC-3) on 30.10.2018 for comments. Committee decided to await comments and defer the case.			

42	**Case No.:50/20/81-ALC2/2017**	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00440/AM18/	RLA File :05/24/040/00206/AM18/	Lic.No/Date:0510403709 17.08.2017	
	Decision: NC considered the agenda and decided to **ratify** the norms for the above AA as per representative of DIPP recommendation allowing quantities of import item No. 1 & 2 as 1.01Kg/Kg content in the export product. RA concerned may take subsequent consequential action accordingly.			

43	**Case No.:3/18/81-ALC2/2017**	Party Name: GAMESA RENEWABLE PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00352/AM18/	RLA File :04/24/040/00103/AM18/	Lic.No/Date:0410163454 23.08.2017	Defer Date: 29.11.2018
	Decision: Committee noted that reply of the firm to Consultant (TEC-1) deficiency letter received and same has referred to Consultant (TEC-1) for examination and comments. Committee decided to await comments and defer the case.			

44	**Case No.:5/20/81-ALC2/2017**	Party Name: APL APOLLO TUBES LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00395/AM18/	RLA File :05/23/040/00201/AM18/	Lic.No/Date:0510403815 28.08.2017	
	Decision: NC considered the agenda and decided to **ratify** the norms for the above AA as per representative of MSME recommendation allowing the import item No. 1 & 2 as 1.05MT/MT content in the export product excluding weight of the Zinc and taking cue from SION C-2004 allowed import item No. 3&4 as 1.05MT/MT content in the export product of relevant grade and specification.			

	RA concerned may take subsequent consequential action accordingly.

45	**Case No.:2/20/81-ALC2/2017**	Party Name: RAJHANS METALS PVT. LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00392/AM18/	RLA File :24/24/040/00020/AM18/	Lic.No/Date:2410042277 08.09.2017	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above AA as per Consultant (TEC-3) recommendation as under :

i. Words - Containing Copper: 61.5%, Zinc 36% and Lead 2.5% may be suffixed with the description of the export item.

ii. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 162975Kgs as 1.06Kgs/Kg content in the export product taking cue from SION C-1167.

iii. Quantity of import item at Sl.No.2 may be allowed as 91800Kgs i.e. 1.02Kgs/Kg content in the export product taking cue from SION C-1167.

RA concerned may take suitable consequential action accordingly.

46	**Case No.:23/15/81-ALC2/2017**	Party Name: RATNAMANI METALS AND TUBES LTD	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00306/AM18/	RLA File :08/24/040/00166/AM18/	Lic.No/Date:0810140933 14.09.2017	Defer Date: 29.11.2018

Decision: Committee considered the agenda and noted that firm was allowed personal hearing in a similar other case. Committee decided to inform the firm to appear along with relevant details of justification of the wastage claimed in the application. The case stand deferred.

47	**Case No.:4/18/81-ALC2/2017**	Party Name: GAMESA RENEWABLE PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00353/AM18/	RLA File :04/24/040/00126/AM18/	Lic.No/Date:0410163537 19.09.2017	Defer Date: 29.11.2018

Decision: Committee noted that reply of the firm to Consultant (TEC-1) deficiency letter received and same has been referred to Consultant (TEC-1) for examination and comments. Committee decided to await comments and defer the case.

48	**Case No.:28/20/81-ALC2/2017**	Party Name: VEDANTA LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00418/AM18/	RLA File :05/24/040/00268/AM18/	Lic.No/Date:0510404060 21.09.2017	Defer Date: 29.11.2018

Decision: Committee considered the agenda and noted that case was referred to Min. of Mines for comments. As per NC decision dated 10.10.2018 file has been referred to Consultant (TEC-3) on 30.10.2018 for comments. Committee decided to await comments and defer the case.

49	**Case No.:8/18/81-ALC2/2017**	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00357/AM18/	RLA File :05/23/040/00251/AM18/	Lic.No/Date:0510404280 13.10.2017	Defer Date: 29.11.2018
	Decision: The Committee considered the case as per the agenda. Representative of DIPP agreed to send the comments in writing within a week. Therefore the committee decided to fix the norms on file as per written comments of representative of DIPP. The case stands deferred.			

50	**Case No.:13/19/81-ALC2/2017**	Party Name: TATA INTERNATIONAL LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Rejected**
	HQ File :01/81/050/00386/AM18/	RLA File :02/24/040/00105/AM18/	Lic.No/Date:0210207888 16.10.2017	
	Decision: Committee considered the agenda and as per MoS representative recommendation decided to **reject** the case as it was observed that slab is not allowed for making bars. RA concerned may take suitable consequential action accordingly.			

51	**Case No.:5/18/81-ALC2/2017**	Party Name: GAMESA RENEWABLE PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00354/AM18/	RLA File :04/24/040/00147/AM18/	Lic.No/Date:0410163616 25.10.2017	Defer Date: 29.11.2018
	Decision: Committee noted that reply of the firm to Consultant (TEC-1) deficiency letter received and same has been referred to Consultant (TEC-1) for examination and comments. Committee decided to await comments and defer the case.			

52	**Case No.:36/20/81-ALC2/2017**	Party Name: ENERGY OILFIELD TOOLS PVT. LTD.,	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00426/AM18/	RLA File :05/23/040/00265/AM18/	Lic.No/Date:0510404391 27.10.2017	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that information sought from the firm has been referred to MSME on 30.10.2018 for examination and comments. The case stands deferred.			

53	**Case No.:38/21/81-ALC2/2017**	Party Name: SCHOCH REEDS INDIA PVT LTD	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00479/AM18/	RLA File :03/95/040/00626/AM18/	Lic.No/Date:0310816795 03.11.2017	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that file has been referred to Consultant (TEC-3) on 30.10.2018 for comments. Committee decided to await comments and defer the case.			

54	**Case No.:72/5/81-ALC2/2018**	Party Name: KSH INTERNATIONAL PVT.LTD.	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Withdrawn**
	HQ File :01/81/050/00280/AM19/	RLA File :03/94/040/00592/AM18/	Lic.No/Date:0310816786 03.11.2017	
	Decision: Committee considered the agenda and noted that RA has informed that AA has been on repeat basis as per Para 4.12 of the FTP. Accordingly, Committee decided to **withdraw** the case from the agenda.			

55	**Case No.:31/24/81-ALC2/2017**	Party Name: TATA INTERNATIONAL LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Rejected**
	HQ File :01/81/050/00533/AM18/	RLA File :02/24/040/00125/AM18/	Lic.No/Date:0210207968 10.11.2017	
	Decision: Committee considered the agenda and as per MoS representative recommendation decided to **reject** the case as it was observed that slab is not allowed for making bars. RA concerned may take suitable consequential action accordingly.			

56	**Case No.:4/3/81-ALC2/2018**	Party Name: DYNAMIC CABLES PVT. LTD.	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00081/AM19/	RLA File :13/24/040/00028/AM18/	Lic.No/Date:1310048780 15.11.2017	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that file has been referred to Consultant (TEC-3) for comments. Committee decided to await comments and defer the case.			

57	**Case No.:8/21/81-ALC2/2017**	Party Name: DYNAMIC CABLES PVT. LTD.	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00449/AM18/	RLA File :13/24/040/00034/AM18/	Lic.No/Date:1310048781 15.11.2017	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that file has been referred to Consultant (TEC-3) on 30.10.2018 for comments. Committee decided to await comments and defer the case.			

58	**Case No.:39/24/81-ALC2/2017**	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00541/AM18/	RLA File :05/23/040/00278/AM18/	Lic.No/Date:0510404630 17.11.2017	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that file has been referred to Consultant (TEC-3) on 30.10.2018 for comments. Committee decided to await comments and defer the case.			

59	**Case No.:29/24/81-ALC2/2017**	Party Name: SCHOCH REEDS INDIA PVT LTD	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**

	HQ File :01/81/050/00531/AM18/	RLA File :03/95/040/00672/AM18/	Lic.No/Date:0310817121 17.11.2017	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that file has been referred to Consultant (TEC-3) on 30.10.2018 for comments. Committee decided to await comments and defer the case.			

60	**Case No.:9/5/81-ALC2/2018**	Party Name: ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00217/AM19/	RLA File :31/83/040/00111/AM18/	Lic.No/Date:3110066919 22.11.2017	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that file has been referred to MSME on 30.10.2018 for comments. Committee decided to await comments and defer the case.			

61	**Case No.:28/24/81-ALC2/2017**	Party Name: SCHOCH REEDS INDIA PVT LTD	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00530/AM18/	RLA File :03/95/040/00702/AM18/	Lic.No/Date:0310817217 22.11.2017	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that file has been referred to Consultant (TEC-3) on 30.10.2018 for comments. Committee decided to await comments and defer the case.			

62	**Case No.:7/21/81-ALC2/2017**	Party Name: BERGEN PIPE SUPPORTS INDIA PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00448/AM18/	RLA File :04/24/040/00153/AM18/	Lic.No/Date:0410163738 28.11.2017	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that file has been referred to Consultant (TEC-3) on 30.10.2018 for comments. Committee decided to await comments and defer the case.			

63	**Case No.:25/24/81-ALC2/2017**	Party Name: R.R.KABEL LIMITED,	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00527/AM18/	RLA File :03/95/040/00670/AM18/	Lic.No/Date:0310817483 04.12.2017	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that file has been referred to Consultant (TEC-3) on 30.10.2018 for comments. Committee decided to await comments and defer the case.			

64	**Case No.:43/24/81-ALC2/2017**	Party Name: NAPINO AUTO & ELECTRONICS LTD.	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**

	HQ File :01/81/050/00545/AM18/	RLA File :05/24/040/00389/AM18/	Lic.No/Date:0510404735 06.12.2017	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that file has been referred to MeitY on 30.10.2018 for comments. Committee decided to await comments and defer the case.			

65	**Case No.:38/24/81-ALC2/2017**	Party Name: JINDAL SAW LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00540/AM18/	RLA File :05/23/040/00350/AM18/	Lic.No/Date:0510404940 14.12.2017	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that file has been referred to Consultant (TEC-3) on 30.10.2018 for comments. Committee decided to await comments and defer the case.			

66	**Case No.:13/22/81-ALC2/2017**	Party Name: TECHNO TRAK ENGINEERS	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00496/AM18/	RLA File :31/83/040/00125/AM18/	Lic.No/Date:3110066935 14.12.2017	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that file has been referred to Consultant (TEC-3) on 30.10.2018 for comments. Committee decided to await comments and defer the case.			

67	**Case No.:40/24/81-ALC2/2017**	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00542/AM18/	RLA File :05/23/040/00324/AM18/	Lic.No/Date:0510405008 20.12.2017	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that file has been referred to Consultant (TEC-3) on 30.10.2018 for comments. Committee decided to await comments and defer the case.			

68	**Case No.:27/24/81-ALC2/2017**	Party Name: REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00529/AM18/	RLA File :03/95/040/00781/AM18/	Lic.No/Date:0310818017 26.12.2017	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that file has been referred to Consultant (TEC-3) on 30.10.2018 for comments. Committee decided to await comments and defer the case.			

69	**Case No.:1/24/81-ALC2/2017**	Party Name: DYNAMIC CABLES PVT. LTD.	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**

	HQ File :01/81/050/00503/AM18/	RLA File :13/24/040/00045/AM18/	Lic.No/Date:1310048817 27.12.2017	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that file has been referred to Consultant (TEC-3) on 30.10.2018 for comments. Committee decided to await comments and defer the case.			

70	**Case No.:36/24/81-ALC2/2017**	Party Name: YOGESHWAR POLYMERS	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00538/AM18/	RLA File :08/24/040/00289/AM18/	Lic.No/Date:0810141642 28.12.2017	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that file has been referred to Consultant (TEC-1) on 30.10.2018 for comments. Committee decided to await comments and defer the case.			

71	**Case No.:2/24/81-ALC2/2017**	Party Name: GANGES INTERNATIONALE (P) LTD.,	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00504/AM18/	RLA File :04/24/040/00197/AM18/	Lic.No/Date:0410163844 29.12.2017	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that file has been referred to Consultant (TEC-3) on 30.10.2018 for comments. Committee decided to await comments and defer the case.			

72	**Case No.:7/24/81-ALC2/2017**	Party Name: JUPITER SOLAR POWER LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00509/AM18/	RLA File :02/24/040/00154/AM18/	Lic.No/Date:0210208091 29.12.2017	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that case was referred to MNRE as per NC meeting dated 10.10.2018; it was decided to refer the file to Consultant (TEC-3) also. Accordingly, file sent to Consultant (TEC-3) on 30.10.2018 for comments. Committee decided to await comments and defer the case.			

73	**Case No.:41/24/81-ALC2/2017**	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00543/AM18/	RLA File :05/23/040/00355/AM18/	Lic.No/Date:0510405148 29.12.2017	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that file has been referred to Consultant (TEC-3) on 30.10.2018 for comments. Committee decided to await comments and defer the case.			

74	**Case No.:26/2/81-ALC2/2018**	Party Name: APL APOLLO TUBES LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**

	HQ File :01/81/050/00031/AM19/	RLA File :05/23/040/00379/AM18/	Lic.No/Date:0510405204 02.01.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that in NC meeting dated 10.10.2018; it was decided to refer the file to Consultant (TEC-3) also. Accordingly, file sent to TEC-3 on 30.10.2018 for comments. Committee decided to await comments and defer the case.			

75	**Case No.:59/3/81-ALC2/2018**	Party Name: KHK PRESSINGS AND FORGING PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00136/AM19/	RLA File :56/24/040/00035/AM18/	Lic.No/Date:5610005296 03.01.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that file has been referred to Consultant (TEC-3) on 30.10.2018 for comments. Committee decided to await comments and defer the case.			

76	**Case No.:33/3/81-ALC2/2018**	Party Name: DYNAMIC CABLES PVT. LTD.	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00110/AM19/	RLA File :13/24/040/00051/AM18/	Lic.No/Date:1310048834 12.01.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that file has been referred to Consultant (TEC-3) on 30.10.2018 for comments. Committee decided to await comments and defer the case.			

77	**Case No.:45/5/81-ALC2/2018**	Party Name: EXIM INTERNATIONAL	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00253/AM19/	RLA File :05/23/040/00393/AM18/	Lic.No/Date:0510405352 15.01.2018	
	Decision: NC considered the agenda and as per recommendation of Consultant (TEC-3) decided to **ratify** norms for the above AA as under : 1. Quantity of import item of relevant grade & thickness may be allowed as194.547 Kg i.e. 1.07 Kgs./Kg. content in the export item. RA concerned may take suitable consequential action accordingly.			

78	**Case No.:55/3/81-ALC2/2018**	Party Name: JUPITER INTERNATIONAL LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00132/AM19/	RLA File :02/24/040/00158/AM18/	Lic.No/Date:0210208134 16.01.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that case was referred to MNRE as per NC meeting dated 10.10.2018; it was decided to refer the file to Consultant (TEC-3) also. Accordingly, file sent to Consultant (TEC-3) on 30.10.2018 for comments. Committee decided to await comments and defer the case.			

79	**Case No.:101/3/81-ALC2/2018**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00178/AM19/	RLA File :03/95/040/00657/AM18/	Lic.No/Date:0310818549 16.01.2018	
	Decision: NC considered the agenda and decided to ratify norms for the above AA as per recommendation of representative of DIPP. 1. The committee noted that the party has applied for import item No. 2 with 1% wastage. Accordingly their entitlement comes to 4025 Kilometers. It seems the party has committed a typographic error and mentioned 5025 Kilometers instead of 4025 Kilometers. The RA should clarify how the AA has been issued for 5025 Kms when the wastage claimed is only 1%. 2. Quantity of import item No. 1&2 may be allowed as 1.01Kg/Kg in the export product. RA concerned to classify and may take suitable consequential action accordingly.			

80	**Case No.:100/3/81-ALC2/2018**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00177/AM19/	RLA File :03/95/040/00227/AM18/	Lic.No/Date:0310818561 17.01.2018	
	Decision: NC considered the agenda and decided to **ratify** norms for the above AA as per recommendation of representative of DIPP taking cue from SION, C-1394 as under : 1. Quantity of import item No.1 may be allowed as 1.02Kg/Kg content in the export product. 2. Quantity of import item No.2 may be allowed as 1.10Kg/Kg content in the export product. 3. Quantity of import item No.3 may be allowed as 1.075Kg/Kg content in the export product RA concerned to classify and may take suitable consequential action accordingly.			

81	**Case No.:41/2/81-ALC2/2018**	Party Name: GESSMANN CONTROLLERS INDIA PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00046/AM19/	RLA File :07/24/040/00287/AM18/	Lic.No/Date:0710112721 22.01.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that case was referred to MeitY as per NC meeting dated 10.10.2018; it was decided to refer the file to Consultant (TEC-3) also. Accordingly, file sent to Consultant (TEC-3) on 30.10.2018 for comments. Committee decided to await comments and defer the case.			

82	**Case No.:55/2/81-ALC2/2018**	Party Name: PESHWA	Meet No/Date:6/81-	**Approved**

		ENGINEERING & WIRE COMPANY	ALC2/2018 01.11.2018	
	HQ File :01/81/050/00060/AM19/	RLA File :52/24/040/00067/AM18/	Lic.No/Date:5210042499 23.01.2018	

Decision: NC considered the agenda and decided to ratify norms for the above AA as per recommendation of consultant(TEC-3) taking cue from norms recommended by representative of MSME in case No. 11 as under :

1. Quantity of import item No. 1&4 may be allowed as 1.01Kg/Kg content in the export product.
2. Quantity of import item No. 2, 3, 5 & 6 may be allowed as per Packing Policy.

RA concerned to classify and may take suitable consequential action accordingly.

83	**Case No.:110/3/81-ALC2/2018**	Party Name: VEDANTA LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00187/AM19/	RLA File :05/24/040/00433/AM18/	Lic.No/Date:0510405429 23.01.2018	Defer Date: 29.11.2018

Decision: Committee considered the agenda and noted that file has been referred to Ministry of Mines on 14.08.2018 for comments. Committee decided to await comments and defer the case.

84	**Case No.:33/5/81-ALC2/2018**	Party Name: COSMOS ENGITECH PVT LTD	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00241/AM19/	RLA File :34/24/040/00291/AM18/	Lic.No/Date:3410043830 24.01.2018	Defer Date: 29.11.2018

Decision: Committee considered the agenda and decided to ask the firm to furnish the following information as per advise of Consultant (TEC-3) for examination of the case :

i. Information on point 2 &11 of the Standard Deficiency Format.
ii. Details of the specific Export Product.
iii. Drawing submitted could not be co-related to export product.

The case stands deferred.

85	**Case No.:10/3/81-ALC2/2018**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00087/AM19/	RLA File :03/94/040/00759/AM18/	Lic.No/Date:0310818724 25.01.2018	Defer Date: 29.11.2018

Decision: Committee considered the agenda and decided to ask the firm to furnish the following information on point 12 of the Standard Deficiency Format as per advice of Consultant (TEC-3) for examination of the case. The case stands deferred.

86	**Case No.:9/3/81-ALC2/2018**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**

	HQ File :01/81/050/00086/AM19/	RLA File :34/24/040/00180/AM18/	Lic.No/Date:3410043839 30.01.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and decided to ask the firm to furnish the following information on point 2, 3 &11 of the Standard Deficiency Format as per advise of Consultant (TEC-3) for examination of the case. The case stands deferred.			

87	**Case No.:123/5/81-ALC2/2018**	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00331/AM19/	RLA File :05/24/040/00521/AM18/	Lic.No/Date:0510405455 30.01.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and decided to refer the file to Consultant (TEC-3) for comments and defer the case.			

88	**Case No.:49/3/81-ALC2/2018**	Party Name: JINDAL SAW LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00126/AM19/	RLA File :05/23/040/00424/AM18/	Lic.No/Date:0510405473 31.01.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that file was referred to Consultant (TEC-3) for comments. Committee decided to await the comments and defer the case.			

89	**Case No.:47/5/81-ALC2/2018**	Party Name: GOEL STEELS	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00255/AM19/	RLA File :05/23/040/00429/AM18/	Lic.No/Date:0510405509 02.02.2018	
	Decision: NC considered the agenda and as per recommendation of Consultant (TEC-3) decided to **ratify** norms for the above AA as under : 1. Words "relevant grade" may be suffixed with the description of import item and its quantity of import item may be allowed as 267500.00 Kg i.e. 1.07Kg/Kg content in the export product. RA concerned may take suitable consequential action accordingly.			

90	**Case No.:76/3/81-ALC2/2018**	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00153/AM19/	RLA File :07/24/040/00221/AM18/	Lic.No/Date:0710112779 06.02.2018	Defer Date: 29.11.2018
	Decision: NC considered the agenda and as per advise of Consultant (TEC-3) decided to ask the firm to submit the information in respect of Sl. No. 3, 11 & 11(a) of Standard Deficiency Format. The case stands deferred.			

91	**Case No.:44/5/81-ALC2/2018**	Party Name: EXIM INTERNATIONAL	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00252/AM19/	RLA File :05/23/040/00373/AM18/	Lic.No/Date:0510405560 07.02.2018	

Decision: NC considered the agenda and as per recommendation of Consultant (TEC-3) decided to **ratify** norms for the above AA as under :

1. Words "relevant grade" may be suffixed with the description of import item and its quantity of import item may be allowed as 88.884MT i.e. 1.07MT/MT content in the export product.

RA concerned may take suitable consequential action accordingly.

92	**Case No.:29/3/81-ALC2/2018**	Party Name: DYNAMIC FLOW PRODUCTS PVT.LTD.	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00106/AM19/	RLA File :03/94/040/00873/AM18/	Lic.No/Date:0310819096 12.02.2018	Defer Date: 29.11.2018

Decision: NC considered the agenda and as per advise of Consultant (TEC-3) decided to ask the firm to submit the information in respect of Sl. No. 3, 5, 11 of Standard Deficiency Format. The case stands deferred.

93	**Case No.:83/5/81-ALC2/2018**	Party Name: MITESH METAL INDUSTRIES	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00291/AM19/	RLA File :03/95/040/00970/AM18/	Lic.No/Date:0310819077 12.02.2018	

Decision: NC considered the agenda and as per recommendation of Consultant (TEC-3) decided to **ratify** norms for the above AA as under :

1. Words "of relevant grade & thickness" may be suffixed with the description of import item and its quantity of import item may be allowed as applied for.

RA concerned may take suitable consequential action accordingly.

94	**Case No.:152/5/81-ALC2/2018**	Party Name: ZEECO INDIA PVT.LTD.	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00360/AM19/	RLA File :03/95/040/00891/AM18/	Lic.No/Date:0310819114 13.02.2018	Defer Date: 29.11.2018

Decision: NC considered the agenda and as per advise of Consultant (TEC-3) decided to ask the firm to submit the information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format. The case stands deferred.

95	**Case No.:3/2/81-ALC2/2018**	Party Name: ANGELS ALUMINIUM CORPORATION	Meet No/Date:6/81-ALC2/2018	**Status: Deferred**

			01.11.2018	
	HQ File :01/81/050/00008/AM19/	RLA File :03/94/040/00933/AM18/	Lic.No/Date:0310819231 19.02.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that application for the above AA was referred to MSME for comments on 29.05.2018. Committee decided to await comments and defer the case.			

96	**Case No.:4/2/81-ALC2/2018**	Party Name: APPLE INTERNATIONAL	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00009/AM19/	RLA File :03/94/040/00913/AM18/	Lic.No/Date:0310819232 19.02.2018	

Decision: Committee considered the agenda and taking cue from the norms approved for AA No. 0310804419 dated 05.05.2016 ratified in Meet No.:18/81-ALC2/2016 Dated 29.11.2016 and as per recommendation of Consultant (TEC-3) decided to **ratify** the norms for the above AA as under :

Item of manufacture	Import item	Quantity
GI Junction Box (Switch Socket Box)	G.P. Strips/ Sheets/coils of relevant thickness	1.22 Kgs./Kg. content in the export item. (After 1/3rd recoverable wastage)
Pole Line Adaptable Box	G.P. Strips/ Sheets/coils of relevant thickness	1.37 Kgs./Kg. content in the export item (After 1/3rd recoverable wastage)

RA concerned may take suitable consequential action accordingly.

97	**Case No.:34/5/81-ALC2/2018**	Party Name: COSMOS ENGITECH PVT LTD	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00242/AM19/	RLA File :34/24/040/00315/AM18/	Lic.No/Date:3410043899 19.02.2018	Defer Date: 29.11.2018

Decision: Committee considered the agenda and decided to ask the firm to furnish the following information as per advise of Consultant (TEC-3) for examination of the case :

i. Information on point 2 &11 of the Standard Deficiency Format.
ii. Details of the specific Export Product.
iii. Drawing submitted could not be co-related to export product.

The case stands deferred.

98	**Case No.:72/2/81-ALC2/2018**	Party Name: VEER-O-METALS PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00077/AM19/	RLA File :07/24/040/00323/AM18/	Lic.No/Date:0710112880 26.02.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that application for the above AA was referred to MSME for comments on 14.06.2018. Committee decided to await comments and defer the case.			

99	**Case No.:151/5/81-ALC2/2018**	Party Name: WIELAND METALS INDIA PRIVATE	Meet No/Date:6/81-ALC2/2018	**Approved**

		LTD.	01.11.2018	
	HQ File :01/81/050/00359/AM19/	RLA File :07/24/040/00324/AM18/	Lic.No/Date:0710112879 26.02.2018	

Decision: Committee considered the agenda and decided to **ratify** the norms for the above AA as per recommendation of the MoS representative present in the meeting as under :

1. Quantity of import item is allowed as 1.015kg/kg content in the export product
2. "Relevant thickness and grade" to conform in import and export.

RA concerned may take suitable consequential action accordingly.

100	**Case No.:5/1/81-ALC2/2018**	Party Name: AMARA RAJA BATTERIES LTD	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00005/AM19/	RLA File :04/24/040/00197/AM17/	Lic.No/Date:0410164013 27.02.2018	Defer Date: 29.11.2018

Decision: Committee considered the agenda and application for the above AA was referred to DIPP. Committee decided to refer the file to Consultant (TEC-3) for comments and defer the case.

101	**Case No.:57/3/81-ALC2/2018**	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00134/AM19/	RLA File :05/23/040/00433/AM18/	Lic.No/Date:0510405722 27.02.2018	Defer Date: 29.11.2018

Decision: Committee considered the agenda and application for the above AA was referred to DIPP. Committee decided to refer the file to Consultant (TEC-3) for comments and defer the case.

102	**Case No.:73/5/81-ALC2/2018**	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00281/AM19/	RLA File :34/24/040/00350/AM18/	Lic.No/Date:3410043923 27.02.2018	Defer Date: 29.11.2018

Decision: Committee considered the agenda and decided to ask the firm to furnish the following information for examination of the case :

1. Nett weight of Polymer and net weight of components in each blade separately.
2. Exact name of chemical items applied for import along with their product catalogue.
3. Percentage of wastage asked for each import item.
4. Calculation sheet to arrive at the quantity of R.M. asked.
5. Details of indigenous input along with their weight.

The case stands deferred.

103	**Case No.:21/5/81-ALC2/2018**	Party Name: BAOSTEEL	Meet No/Date:6/81-	**Approved**

		INDIA COMPANY PRIVATE LIMITED,	ALC2/2018 01.11.2018	
	HQ File :01/81/050/00229/AM19/	RLA File :03/94/040/00992/AM18/	Lic.No/Date:0310819629 08.03.2018	
	Decision: NC considered the agenda and as per recommendation of Consultant (TEC-3) decided to **ratify** norms for the above AA as applied for i.e. 2% wastage. RA concerned may take suitable consequential action accordingly.			

104	**Case No.:22/5/81-ALC2/2018**	Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED,	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Withdrawn**
	HQ File :01/81/050/00230/AM19/	RLA File :03/94/040/01022/AM18/	Lic.No/Date:0310819727 12.03.2018	
	Decision: Committee considered the agenda and noted that RA has informed that AA has been on repeat basis as per para 4.12 of the FTP. Accordingly, Committee decided to **withdraw** the case from the agenda.			

105	**Case No.:7/2/81-ALC2/2018**	Party Name: NEO POWER ELECTRONICS & PROJECTS PVT.LTD	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00012/AM19/	RLA File :03/95/040/01069/AM18/	Lic.No/Date:0310819845 15.03.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and decided to ask the firm to furnish the following information for examination of the case : (1) Weight of batteries to be exported. (2) Serial No. 5 &11 of the Standard Deficiency Format. The case stands deferred.			

106	**Case No.:135/5/81-ALC2/2018**	Party Name: SUPRA QUALITY EXPORTS (INDIA) PVT. LTD.	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00343/AM19/	RLA File :03/95/040/01100/AM18/	Lic.No/Date:0310819911 19.03.2018	
	Decision: Committee considered the agenda and decided to **ratify** the norms for the above AA on net to net basis with accountability clause. RA concerned may take suitable consequential action accordingly.			

107	**Case No.:24/5/81-ALC2/2018**	Party Name: BHARAT WIRE ROPES LTD.	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00232/AM19/	RLA File :03/94/040/00983/AM18/	Lic.No/Date:0310819950 20.03.2018	
	Decision: NC considered the agenda and as per recommendation of Consultant (TEC-3) decided to **ratify** norms for the above AA as under :			

1. Quantity of import item No. 1 may be allowed as 721153.00 Kg with 2% wastage with accountability clause.
2 Quantity of import item No. 2 may be allowed as 182692.00 Kg with 2% wastage with accountability clause.
2. Quantity of import item No. 3 may be allowed as 35445.00 Kg i.e. 4% of the net wt. of steel in export product with accountability clause.

RA concerned may take suitable consequential action accordingly.

108	**Case No.:25/5/81-ALC2/2018**	Party Name: BHARAT WIRE ROPES LTD.	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00233/AM19/	RLA File :03/94/040/00982/AM18/	Lic.No/Date:0310819949 20.03.2018	

Decision : NC considered the agenda and as per recommendation of Consultant (TEC-3) decided to **ratify** norms for the above AA as under :

1. Quantity of import item No. 1 may be allowed as 961538.30 Kg with 2% wastage with accountability clause.
2. Quantity of import item No. 2 may be allowed as 37708.10 Kg i.e. 4% of the net wt. of steel in export product with accountability clause.

RA concerned may take suitable consequential action accordingly.

109	**Case No.:103/5/81-ALC2/2018**	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00311/AM19/	RLA File :03/95/040/01126/AM18/	Lic.No/Date:0310820004 22.03.2018	Defer Date: 29.11.2018

Decision: Committee considered the agenda and application for the above AA was referred to MoS on 30.10.2018. Committees decided await comments and defer the case.

110	**Case No.:12/3/81-ALC2/2018**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00089/AM19/	RLA File :03/94/040/00957/AM18/	Lic.No/Date:0310820050 23.03.2018	Defer Date: 29.11.2018

Decision: Committee considered the agenda and application for the above AA was referred to DIPP. Committee decided to refer the file to Consultant (TEC-3) for comments and defer the case.

111	**Case No.:79/5/81-ALC2/2018**	Party Name: METAL PORT	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00287/AM19/	RLA File :03/95/040/01142/AM18/	Lic.No/Date:0310820037 23.03.2018	Defer Date: 29.11.2018

Decision: Committee considered the case and noted that hard copy of the application not

	received from the RA, Mumbai. Committee decided to request RA and firm to forward the application for needful action and defer the case.

112	**Case No.:58/3/81-ALC2/2018**	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00135/AM19/	RLA File :05/23/040/00502/AM18/	Lic.No/Date:0510405980 26.03.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and application for the above AA was referred to DIPP. Committee decided to refer the file to Consultant (TEC-3) for comments and defer the case.			

113	**Case No.:127/5/81-ALC2/2018**	Party Name: STAR EXPORTS	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Approved**
	HQ File :01/81/050/00335/AM19/	RLA File :03/95/040/00652/AM18/	Lic.No/Date:0310820082 26.03.2018	
	Decision: Committee considered the agenda and decided to **ratify** the norms for the above AA as per recommendation of representative of MSME allowing the wastage of 2%. RA concerned may take suitable consequential action accordingly.			

114	**Case No.:4/5/81-ALC2/2018**	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00212/AM19/	RLA File :03/94/040/01075/AM18/	Lic.No/Date:0310820125 27.03.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that application for the above AA was referred to MSME for comments on 29.10.2018. Committee decided to await comments and defer the case.			

115	**Case No.:31/5/81-ALC2/2018**	Party Name: CHANDAN STEEL LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00239/AM19/	RLA File :03/94/040/01076/AM18/	Lic.No/Date:0310820156 27.03.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that application for the above AA was referred to MoS for comments on 29.10.2018. Committee decided to await comments and defer the case.			

116	**Case No.:50/3/81-ALC2/2018**	Party Name: JINDAL SAW LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00127/AM19/	RLA File :05/23/040/00503/AM18/	Lic.No/Date:0510406017 28.03.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and decided to refer the file to Consultant (TEC-3) for comments and defer the case.			

117	**Case No.:53/3/81-ALC2/2018**	Party Name: JUPITER INTERNATIONAL LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00130/AM19/	RLA File :02/24/040/00206/AM18/	Lic.No/Date:0210208309 28.03.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that application for the above AA was referred to MNRE for comments on 29.10.2018. Committee decided to await comments and defer the case.			

118	**Case No.:54/3/81-ALC2/2018**	Party Name: JUPITER INTERNATIONAL LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00131/AM19/	RLA File :02/24/040/00205/AM18/	Lic.No/Date:0210208308 28.03.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that application for the above AA was referred to MNRE for comments on 29.10.2018. Committee decided to await comments and defer the case.			

119	**Case No.:56/3/81-ALC2/2018**	Party Name: JUPITER SOLAR POWER LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00133/AM19/	RLA File :02/24/040/00208/AM18/	Lic.No/Date:0210208314 04.04.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that application for the above AA was referred to MNRE for comments on 29.10.2018. Committee decided to await comments and defer the case.			

120	**Case No.:70/3/81-ALC2/2018**	Party Name: NTL ELECTRONICS INDIA LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00147/AM19/	RLA File :05/24/040/00632/AM18/	Lic.No/Date:0510406052 05.04.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that application for the above AA was referred to DIPP. Committee as per decision dated 10.10.2018 decided to forward the file to Consultant (TEC-3) for comments and defer the case.			

121	**Case No.:46/3/81-ALC2/2018**	Party Name: HAVELLS INDIA LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00123/AM19/	RLA File :05/23/040/00001/AM19/	Lic.No/Date:0510406066 09.04.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and decided to refer the file to Consultant (TEC-1) for comments and defer the case.			

122	**Case No.:153/5/81-ALC2/2018**	Party Name: COPRAL	Meet No/Date:6/81-	**Status:**

		INSULATED CONDUCTORS PVT LTD	ALC2/2018 01.11.2018	**Deferred**
	HQ File :01/81/050/00361/AM19/	RLA File :04/24/040/00223/AM18/	Lic.No/Date:0410164187 11.04.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and decided to refer the file to Consultant (TEC-3) for comments and defer the case.			

123	**Case No.:2/1/81-ALC2/2018**	Party Name: KIRTANLAL STEEL PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00002/AM19/	RLA File :03/94/040/00878/AM18/	Lic.No/Date:0310820384 11.04.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that reply of the firm has been received and same is being forwarded to MSME for comments. The case stands deferred.			

124	**Case No.:82/5/81-ALC2/2018**	Party Name: MITESH METAL INDUSTRIES	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00290/AM19/	RLA File :03/95/040/00020/AM19/	Lic.No/Date:0310820435 12.04.2018	
	Decision: NC considered the agenda and as per recommendation of representative of DIPP & Consultant (TEC-3) decided to **ratify** norms for the above AA as applied for i.e. 7% wastage. RA concerned may take suitable consequential action accordingly.			

125	**Case No.:105/5/81-ALC2/2018**	Party Name: PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00313/AM19/	RLA File :03/95/040/00772/AM18/	Lic.No/Date:0310820434 12.04.2018	
	Decision: NC considered the agenda and taking cue from decision for AA No. 0310800203 dated 11.11.2015 of MSME decided to **ratify** norms for the above AA as applied for (Total wastage 1%). RA concerned may take suitable consequential action accordingly.			

126	**Case No.:81/3/81-ALC2/2018**	Party Name: PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00158/AM19/	RLA File :04/24/040/00004/AM19/	Lic.No/Date:0410164196 12.04.2018	
	Decision: Committee decided to **ratify** the norms for the above AA as applied for with lead content in the input as 98.27% as per recommendation of MSME representative present in the meeting (With 1% wastage after adjusting the purity content). RA concerned may take suitable consequential action accordingly.			

127	**Case No.:78/5/81-ALC2/2018**	Party Name: METAL PORT	Meet No/Date:6/81-	**Withdrawn**

			ALC2/2018 01.11.2018	
	HQ File :01/81/050/00286/AM19/	RLA File :03/95/040/00021/AM19/	Lic.No/Date:0310820493 17.04.2018	
	Decision: Committee considered the agenda and noted that RA has informed that AA has been on repeat basis as per para 4.12 of the FTP. Accordingly, Committee decided to **withdraw** the case from the agenda.			

128	**Case No.:80/5/81-ALC2/2018**	Party Name: METAL PORT	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Withdrawn**
	HQ File :01/81/050/00288/AM19/	RLA File :03/95/040/00022/AM19/	Lic.No/Date:0310820491 17.04.2018	
	Decision: Committee considered the agenda and noted that RA has informed that AA has been on repeat basis as per para 4.12 of the FTP. Accordingly, Committee decided to **withdraw** the case from the agenda.			

129	**Case No.:59/2/81-ALC2/2018**	Party Name: PRIME HARNESS SYSTEMS PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00064/AM19/	RLA File :05/24/040/00019/AM19/	Lic.No/Date:0510406150 18.04.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that case was referred to MeitY for comments. Committee decided to refer the file to Consultant (TEC-3) for comments and defer the case.			

130	**Case No.:1/3/81-ALC2/2018**	Party Name: SHREE CABLES AND CONDUCTORS PVT. LTD.	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00078/AM19/	RLA File :11/24/040/00002/AM19/	Lic.No/Date:1110028333 18.04.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that case was referred to DIPP for comments. Committee decided to refer the file to Consultant (TEC-3) for comments and defer the case.			

131	**Case No.:128/5/81-ALC2/2018**	Party Name: STAR EXPORTS	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00336/AM19/	RLA File :03/95/040/01162/AM18/	Lic.No/Date:0310820512 18.04.2018	
	Decision: Committee decided to **ratify** the norms for the above AA as per recommendation of representative of MSME present in the meeting allowing the inputs as 1.02Kg/Kg content in the export product as against 3% wastage applied for. RA concerned may take suitable consequential action accordingly.			

132	**Case No.:71/2/81-ALC2/2018**	Party Name: VEDANTA LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00076/AM19/	RLA File :05/24/040/00016/AM19/	Lic.No/Date:0510406155 19.04.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that case was referred to Min. of Mines for comments. Committee decided to refer the file to Consultant (TEC-3) for examination/comments and defer the case.			

133	**Case No.:111/5/81-ALC2/2018**	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Approved**
	HQ File :01/81/050/00319/AM19/	RLA File :03/95/040/00012/AM19/	Lic.No/Date:0310820567 20.04.2018	
	Decision: Committee decided to **ratify** the norms for the above AA on the recommendation of representative of MSME allowing the inputs as applied for allowing the wastage of 1%. RA concerned may take suitable consequential action accordingly.			

134	**Case No.:17/5/81-ALC2/2018**	Party Name: APPLE INTERNATIONAL	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00225/AM19/	RLA File :03/94/040/01093/AM18/	Lic.No/Date:0310820587 23.04.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that application for the above AA was referred to MSME for comments on 29.10.2018. Committee decided to await comments and defer the case.			

135	**Case No.:26/5/81-ALC2/2018**	Party Name: BHARAT WIRE ROPES LTD.	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00234/AM19/	RLA File :03/94/040/00039/AM19/	Lic.No/Date:0310820591 23.04.2018	
	Decision : NC considered the agenda and as per recommendation of Consultant (TEC-3) decided to **ratify** norms for the above advance authorization as under : 1. Quantity of import item No. 1 & 2 may be allowed as 1.02Kg/Kg content in export product with accountability clause. 2. Quantity of import item No. 3 may be allowed as 5430Kg i.e. 4% on net content of steel in the export product with accountability clause. RA concerned may take suitable consequential action accordingly.			

136	**Case No.:77/3/81-ALC2/2018**	Party Name: POCL ENTERPRISES LTD.,	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00154/AM19/	RLA File :04/24/040/00250/AM18/	Lic.No/Date:0410164237 23.04.2018	Defer Date: 29.11.2018

	Decision: Committee considered the agenda and noted that deficiency letter seeking information regarding Zinc content in import item was sent to firm, however, reply of the for is awaited. Committee decided to await reply of the firm and defer the case.

137	**Case No.:104/3/81-ALC2/2018**	Party Name: TATA INTERNATIONAL LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00181/AM19/	RLA File :02/24/040/00002/AM19/	Lic.No/Date:0210208361 24.04.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and decided to refer the file to Consultant (TEC-3) for comments and to defer the case.			

138	**Case No.:121/3/81-ALC2/2018**	Party Name: PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00198/AM19/	RLA File :04/24/040/00020/AM19/	Lic.No/Date:0410164249 25.04.2018	
	Decision: Committee decided to **ratify** the norms for the above AA as applied for with lead content in the input as 98.27% as per recommendation of MSME representative present in the meeting with 1% wastage after adjusting purity content. RA concerned may take suitable consequential action accordingly.			

139	**Case No.:167/5/81-ALC2/2018**	Party Name: TAG CORPORATION	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00375/AM19/	RLA File :04/24/040/00017/AM19/	Lic.No/Date:0410164247 25.04.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that case was referred to MSME on 18.10.2018 for comments. Committee decided to also refer the file to Consultant (TEC-3) also for comments and defer the case.			

140	**Case No.:112/3/81-ALC2/2018**	Party Name: VIKARSH NANO TECHNOLOGY AND ALLOYS PVT. LTD.	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00189/AM19/	RLA File :31/83/040/00006/AM19/	Lic.No/Date:3110067035 26.04.2018	Defer Date: 29.11.2018
	Decision: Committee decided to ask the firm to submit the information on point 2, 3, 5 & 11 of the Standard Deficiency Format as per advise of DIPP representative. The case stands deferred.			

141	**Case No.:12/5/81-ALC2/2018**	Party Name: APPLE INTERNATIONAL	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00220/AM19/	RLA File :03/94/040/01094/AM18/	Lic.No/Date:0310820718 27.04.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that application for the above AA			

	was referred to MSME for comments on 29.10.2018. Committee decided to await comments and defer the case.

142	**Case No.:18/5/81-ALC2/2018**	Party Name: APPLE INTERNATIONAL	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00226/AM19/	RLA File :03/94/040/01095/AM18/	Lic.No/Date:0310820721 27.04.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that application for the above AA was referred to MSME for comments on 29.10.2018. Committee decided to await comments and defer the case.			

143	**Case No.:19/5/81-ALC2/2018**	Party Name: APPLE INTERNATIONAL	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00227/AM19/	RLA File :03/94/040/01096/AM18/	Lic.No/Date:0310820722 27.04.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that application for the above AA was referred to MSME for comments on 29.10.2018. Committee decided to await comments and defer the case.			

144	**Case No.:23/5/81-ALC2/2018**	Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED,	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00231/AM19/	RLA File :03/94/040/00057/AM19/	Lic.No/Date:0310820714 27.04.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that application for the above AA was referred to MoS for comments on 29.10.2018. Committee decided to await comments and defer the case.			

145	**Case No.:36/5/81-ALC2/2018**	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00244/AM19/	RLA File :03/94/040/00069/AM19/	Lic.No/Date:0310820713 27.04.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that application for the above AA was referred to DIPP for comments. Committee decided to await comments and defer the case.			

146	**Case No.:104/5/81-ALC2/2018**	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00312/AM19/	RLA File :03/95/040/00087/AM19/	Lic.No/Date:0310820781 04.05.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that application for the above AA was referred to MoS for comments on 29.10.2018. Committee decided to await comments			

	and defer the case.

147	**Case No.:83/3/81-ALC2/2018**	Party Name: PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00160/AM19/	RLA File :04/24/040/00025/AM19/	Lic.No/Date:0410164295 04.05.2018	
	Decision: Committee decided to **ratify** the norms for the above AA as applied for with lead content in the input as 98.27% as per recommendation of MSME representative present in the meeting(With 1% wastage after adjusting purity content). RA concerned may take suitable consequential action accordingly.			

148	**Case No.:85/3/81-ALC2/2018**	Party Name: PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00162/AM19/	RLA File :04/24/040/00026/AM19/	Lic.No/Date:0410164296 04.05.2018	
	Decision: Committee decided to **ratify** the norms for the above AA as applied for with lead content in the input as 98.27% as per recommendation of MSME representative present in the meeting (With 1% wastage after adjusting purity content). RA concerned may take suitable consequential action accordingly.			

149	**Case No.:93/3/81-ALC2/2018**	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00170/AM19/	RLA File :04/24/040/00015/AM19/	Lic.No/Date:0410164293 04.05.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that application for the above AA was referred to DIPP for comments. Committee decided to await comments and defer the case.			

150	**Case No.:11/3/81-ALC2/2018**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00088/AM19/	RLA File :03/94/040/01045/AM18/	Lic.No/Date:0310820852 08.05.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that application for the above AA was referred to representative of DIPP and Consultant (TEC-3) for comments. Committee decided to await comments and defer the case.			

151	**Case No.:52/5/81-ALC2/2018**	Party Name: JAYNA STEEL INDIA	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00260/AM19/	RLA File :05/23/040/00062/AM19/	Lic.No/Date:0510406390 09.05.2018	
	Decision: NC considered the agenda and as per recommendation of Consultant (TEC-3)			

	decided to **ratify** norms for the above AA as under : 1. Words "of relevant grade & thickness" may be suffixed with the description of import item and its quantity of import item may be allowed as 53500.00 Kg i.e. 1.07Kg/Kg content in the export product. RA concerned may take suitable consequential action accordingly.

152	**Case No.:56/5/81-ALC2/2018**	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00264/AM19/	RLA File :03/94/040/00267/AM18/	Lic.No/Date:0310820894 09.05.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that case has been referred to DIPP on 29.10.2018 for comments. Accordingly, Committee decided to await comments and defer the case.			

153	**Case No.:64/5/81-ALC2/2018**	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00272/AM19/	RLA File :03/94/040/00135/AM18/	Lic.No/Date:0310820902 09.05.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that case has been referred to DIPP on 29.10.2018 for comments. Accordingly, Committee decided to await comments and defer the case.			

154	**Case No.:67/5/81-ALC2/2018**	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00275/AM19/	RLA File :03/94/040/00218/AM18/	Lic.No/Date:0310820897 09.05.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that case has been referred to DIPP on 29.10.2018 for comments. Accordingly, Committee decided to await comments and defer the case.			

155	**Case No.:8/5/81-ALC2/2018**	Party Name: AESTHETIC STAMPINGS & LAMINATIONS LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00216/AM19/	RLA File :03/94/040/00099/AM19/	Lic.No/Date:0310820905 10.05.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that case has been referred to MoS on 29.10.2018 for comments. Accordingly, Committee decided to await comments and defer the case.			

156	**Case No.:50/5/81-ALC2/2018**	Party Name: INDIAN CHAIN PVT LTD	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00258/AM19/	RLA File :02/24/040/00017/AM19/	Lic.No/Date:0210208397 10.05.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that case has been referred to MSME on 29.10.2018 for comments. Accordingly, Committee decided to await comments and defer the case.			

157	**Case No.:63/5/81-ALC2/2018**	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00271/AM19/	RLA File :03/94/040/00323/AM18/	Lic.No/Date:0310820906 10.05.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that case has been referred to DIPP on 29.10.2018 for comments. Accordingly, Committee decided to await comments and defer the case.			

158	**Case No.:65/5/81-ALC2/2018**	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00273/AM19/	RLA File :03/94/040/00591/AM17/	Lic.No/Date:0310820928 10.05.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that case has been referred to DIPP on 29.10.2018 for comments. Accordingly, Committee decided to await comments and defer the case.			

159	**Case No.:90/5/81-ALC2/2018**	Party Name: PADMAVATI EXPORT	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00298/AM19/	RLA File :05/24/040/00020/AM19/	Lic.No/Date:0510406414 10.05.2018	
	Decision : NC considered the agenda and as per recommendation of Consultant (TEC-3) decided to **ratify** norms for the above AA as under : 1. Words "of relevant grade & thickness" may be suffixed with the description of import item and its quantity of import items No. 1 & 2 may be allowed as 27285Kg each i.e. 1.07Kg/Kg content in the export product. RA concerned may take suitable consequential action accordingly.			

160	**Case No.:157/5/81-ALC2/2018**	Party Name: POCL ENTERPRISES LTD.,	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00365/AM19/	RLA File :04/24/040/00011/AM19/	Lic.No/Date:0410164311 10.05.2018	
	Decision: Committee decided to **ratify** the norms for the above AA as applied for with lead			

	content in the input as 98.27% as per recommendation of MSME representative present in the meeting (With 1% wastage after adjusting purity content). RA concerned may take suitable consequential action accordingly.

161	**Case No.:76/5/81-ALC2/2018**	Party Name: LAVA INTERNATIONAL LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00284/AM19/	RLA File :05/23/040/00061/AM19/	Lic.No/Date:0510406433 11.05.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that application for the above AA has been referred to MeitY for comments on 29.10.2018. Committee decided to await comments and defer the case.			

162	**Case No.:7/5/81-ALC2/2018**	Party Name:A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00215/AM19/	RLA File :03/94/040/00116/AM19/	Lic.No/Date:0310820970 15.05.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and noted that application for the above AA has been referred to MSME for comments on 29.10.2018. Committee decided to await comments and defer the case.			

163	**Case No.:114/3/81-ALC2/2018**	Party Name: VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00191/AM19/	RLA File :31/83/040/00018/AM19/	Lic.No/Date:3110067051 15.05.2018	Defer Date: 29.11.2018
	Decision: Committee decided to ask the firm to submit the information on point 2, 3, 5 & 11 of the Standard Deficiency Format as per advise of DIPP representative. The case stands deferred.			

164	**Case No.:80/3/81-ALC2/2018**	Party Name: PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00157/AM19/	RLA File :04/24/040/00039/AM19/	Lic.No/Date:0410164331 16.05.2018	
	Decision: Committee decided to **ratify** the norms for the above AA as applied for with lead content in the input as 98.27% as per recommendation of MSME representative present in the meeting (With 1% wastage after adjusting purity content). RA concerned may take suitable consequential action accordingly.			

165	**Case No.:84/3/81-ALC2/2018**	Party Name: PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00161/AM19/	RLA File :04/24/040/00038/AM19/	Lic.No/Date:0410164330 16.05.2018	

Decision: Committee decided to **ratify** the norms for the above AA as applied for with lead content in the input as 98.27% as per recommendation of MSME representative present in the meeting(With 1% wastage after adjusting purity content).
RA concerned may take suitable consequential action accordingly.

166	**Case No.:120/3/81-ALC2/2018**	Party Name: PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00197/AM19/	RLA File :04/24/040/00034/AM19/	Lic.No/Date:0410164328 16.05.2018	

Decision: Committee decided to **ratify** the norms for the above AA as applied for with lead content in the input as 98.27% as per recommendation of MSME representative present in the meeting (With 1% wastage after adjusting purity content).
RA concerned may take suitable consequential action accordingly.

167	**Case No.:39/5/81-ALC2/2018**	Party Name: EKANGA FOIL	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00247/AM19/	RLA File :08/24/040/00061/AM19/	Lic.No/Date:0810142706 31.05.2018	Defer Date: 29.11.2018

Decision: Committee considered the agenda and noted that case has been referred to DIPP on 29.10.2018 for comments. Accordingly, Committee decided to await comments and defer the case.

168	**Case No.:40/5/81-ALC2/2018**	Party Name: EKANGA FOIL	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00248/AM19/	RLA File :08/24/040/00068/AM19/	Lic.No/Date:0810142707 31.05.2018	Defer Date: 29.11.2018

Decision: Committee considered the agenda and noted that case has been referred to DIPP on 29.10.2018 for comments. Accordingly, Committee decided to await comments and defer the case.

169	**Case No.:125/3/81-ALC2/2018**	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00202/AM19/	RLA File :05/23/040/00134/AM19/	Lic.No/Date:0510407029 02.07.2018	Defer Date: 29.11.2018

Decision: Committee considered the agenda and decided to refer the file to Consultant (TEC-3) for comments and defer the case.

170	**Case No.:123/3/81-ALC2/2018**	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00200/AM19/	RLA File :05/23/040/00067/AM19/	Lic.No/Date:0510407042 03.07.2018	Defer Date: 29.11.2018

	Decision: Committee considered the agenda and decided to refer the file to Consultant (TEC-3) for comments and defer the case.

171	**Case No.:124/3/81-ALC2/2018**	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Status: Deferred**
	HQ File :01/81/050/00201/AM19/	RLA File :05/23/040/00096/AM19/	Lic.No/Date:0510407040 03.07.2018	Defer Date: 29.11.2018
	Decision: Committee considered the agenda and decided to refer the file to Consultant (TEC-3) for comments and defer the case.			

172	**Case No.:1/4/81-ALC2/2018**	Party Name: BEDMUTHA INDUSTRIES LTD.	Meet No/Date:6/81-ALC2/2018 01.11.2018	**Approved**
	HQ File :01/81/050/00208/AM19/	RLA File :03/94/040/00219/AM19/	Lic.No/Date:0310822714 30.07.2018	
	Decision : NC considered the agenda and as per recommendation of Consultant (TEC-3) decided to **ratify** norms for the AA as under : 1. Quantity of import item NO. 1 may be allowed as 490.385 MT with 2% wastage with accountability clause. 2. Quantity of import item No. 2 may be allowed as 19.230 MT i.e. 4% on net steel in the export product with accountability clause. RA concerned may take suitable consequential action accordingly.			

17
01-11-2018

Subject: **AA no . 0810136801 dated 29.12.2015 of M/s Transformers and Rectifiers (India) Ltd.**
To: Vinod Kumar Kashyap <nc2.dgft@nic.in>

Date: 10/30/18 05:30 PM
From: "HEI Division, DHI" <divhei-dhi@gov.in>

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
HEI Division
OFFICE MEMORANDUM

Subject: AA no . 0810136801 dated 29.12.2015 of M/s Transformers and Rectifiers (India) Ltd.

DES-II may dispose off above AA on repeat basis toAA 0810135865 dated 17.08.2015.

(K.K. Tiwari)
Industrial Adviser

Dy. DGFT, DES-II
Deptt. of HI, UO No 3(8)/2018-TW-HEI dated 30.10.2018

Extract. M.No. 4/81 dt 3/10/2018

0810140611 dated 07.07.2017

Decision : NC considered the case and firm has requested to allow the personal hearing to explain their case. Committee decided to allow the PH to firm with direction that firm may depute concerned technical person well conversant with the cases to explain/produce the relevant facts and complete justification/details of the case. The case stands deferred.

38.

Case No. AR 13	M/S. R.R. KABEL LIMITED
Meeting No. 4/81-Pt.II	HQ File No: 01/81/050/00095/AM17/DES.II/
Dated: 03.10.2018	RLA File No: 03/95/040/00709/AM16/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 0310801720 dated 12.01.2016

Decision : NC considered the case and noted that representation alongwith reply of the firm has been referred to DIPP for comments. Committee decided to defer the case for DIPP comments.

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Case No. AR 14	M/S. TRANSFORMERS & RECTIFIERS (INDIA) LIMITED
Meeting No. 4/81-Pt.II	HQ File No:01/81/050/00404/AM16/DES.II/
Dated: 03.10.2018	RLA File No: 08/24/040/00138/AM16/
Subject:	Ratification of norms in respect of Advance Authorization No. 0810135865 dated 17.08.2015

Decision : Committee considered the DIH comments vide U.No.3(08)/18-TSW(B) dated 18.04.2018 and decided to **ratify** the above advance authorization as under:

1. Import items 1&2 to be accounted for in the export product without wastage.
2. Import item no.3 allowed wastage of 1%
3. Import item no.4 allowed wastage of 5%.

RA concerned may take suitable consequential action accordingly

40.

Case No. AR 15	M/S. VINDHYA TELELINKS LIMITED
Meeting No. 4/81-Pt.II	HQ File No: 01/81/050/00397/AM14/DES.II/
Dated: 03.10.2018	RLA File No: 11/24/040/00001/AM14/
Subject:	Ratification of norms in respect of Advance Authorization No. 1110027781 dated 21.11.2013

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as per Deptt. of Telecommunication written comments vide their F.No. 15-02/2017-IP dated 14.05.2018 (copy enclosed).

RA concerned may take suitable consequential action accordingly.

41.

Case No. AR 16	M/S. VINDHYA TELELINKS LIMITED
Meeting No. 4/81-Pt.II	HQ File No: 01/81/050/00529/AM12/DES.II/
Dated: 03.10.2018	RLA File No: 11/24/040/00055/AM12/

RNW

रणवीर सिंह/Ranbir Singh
उप महानिदेशक/Deputy Director General
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य मंत्रालय/Ministry of Commerce
उद्योग भवन/Udyog Bhavan
नई दिल्ली/New Delhi

Annexure-A

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01.11.2018

	Export Obligation		Total Export Obligation (in Kg)				This data is from annx 1 net weight Consumption in Kg Per Km				This data is with addition of scrap % Total Import Eligibility (in Kg)				Consumption in Kg Per Km			
	General Name		COPPER	TIN ANODE	INSULATION SHEATH COMPOUND	CATALYST	COPPER	TIN ANODE	INSULATION SHEATH COMPOUND	CATALYST	COPPER	TIN ANODE	INSULATION SHEATH COMPOUND	CATALYST	COPPER	TIN ANODE	INSULATION SHEATH COMPOUND	CATALYST
	HSN						74081190	80030020	39013000	39013000	74081190	80030020	39013000	39013000	74081190	80030020	39013000	39013000
Sr No.	SQ MM	A (KMS)	(A*B)	(A*C)	(A*D)	(A*E)	B	C	D	E	F(101%)	G(101%)	H(105%)	I(105%)	(L / A)	(M / A)	(N / A)	(O / A)
1	1.5	300	3,340.54	103.32	4,880.29	256.86	11.14	0.34	16.27	0.86	3,374	104	5,124	270	11.2	0.3	17.1	0.9
2	2.5	500	9,279.27	286.99	9,549.06	502.58	18.56	0.57	19.10	1.01	9,372	290	10,027	528	18.7	0.6	20.1	1.1
3	4	575	17,185.63	531.51	12,619.64	664.19	29.89	0.92	21.95	1.16	17,357	537	13,251	697	30.2	0.9	23.0	1.2
4	6	450	20,174.43	623.95	11,477.61	604.08	44.83	1.39	25.51	1.34	20,376	630	12,051	634	45.3	1.4	26.8	1.4
5	10	75	5,849.41	180.91	2,394.98	126.05	77.99	2.41	31.93	1.68	5,908	183	2,515	132	78.8	2.4	33.5	1.8
6	16	75	9,243.67	285.89	2,967.75	156.20	123.25	3.81	39.57	2.08	9,336	289	3,116	164	124.5	3.8	41.5	2.2
7	25	75	14,379.04	444.71	3,663.71	192.83	191.72	5.93	48.85	2.57	14,523	449	3,847	202	193.6	6.0	51.3	2.7
8	35	50	13,498.69	417.49	2,903.20	152.80	269.97	8.35	58.06	3.06	13,634	422	3,048	160	272.7	8.4	61.0	3.2
Qty in kms ----:		2,100.00	92,950.67	2,874.76	50,456.24	2,655.59					93,880.18	2,903.51	52,979.06	2,788.37				

Total EO (in Kg)				Import Allowed (in Kg)			
COPPER	TIN ANODE	INSULATION SHEATH COMPOUND	CATALYST	COPPER	TIN ANODE	INSULATION SHEATH COMPOUND	CATALYST
92,951	2,875	50,456	2,656	93,880	2,904	52,979	2,788
Scrap %				101%	101%	105%	105%

notes
* Total Export Obligation (i = Consumption into Length (kms)
* Consumption in Kg Per K = Net weight per Km
* Total Import Eligibility (in = Export obligation plus standard scrap %
* Consumption in Kg Per K = Import Eligibility divided by Length (Kms)

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For R R KABEL LTD.

Santosh

SANTOSH JADHAV
Authorised Signatory

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01-11-2018